#### GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

## LOK SABHA

#### UNSTARRED QUESTION NO. 352 TO BE ANSWERED ON THE 4<sup>TH</sup> FEBRUARY, 2020

# ILLEGAL ACTIVITIES IN COOPERATIVE SOCIETIES

352. SHRI V.K.SREEKANDAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री

be pleased to state:

(a) whether the Government is aware that many Multi-State Cooperative Societies in the country were involved in illegal and irregular activities and if so, the details thereof;

(b) whether the Government has received any complaints in this regard from any corner and if so, the details thereof;

(c) whether the Government is considering to take stringent action against such Multi-State Cooperative Organizations; and

(d) if so, the details thereof?

## ANSWER

## MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): Multi State Cooperative Societies are registered under the Multi State Cooperative Societies Act, 2002 and are functioning as autonomous cooperative organizations accountable to their members. These societies have to function as per the provisions of the Act & rules made thereunder and their approved bye-laws. Complaints against some of the Multi State Cooperative Societies have been received from various Government agencies as also the general public. In case of violation of provisions of the MSCS Act, 2002, action as provided therein, including winding up of defaulter societies is taken.

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